**IN THE HIGH COURT FOR THE STATE OF TELANGANA**
**AT HYDERABAD**
**(Special Original Jurisdiction)**

WEDNESDAY, THE NINTH DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

**PRESENT**

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL**
**AND**
**THE HONOURABLE SMT JUSTICE RENUKA YARA**

**WRIT PETITION (PUBLIC INTEREST LITIGATION) NO: 55 OF 2025**

**Between:**

P Suresh Babu, S/o P Hanumanthu Aged about. 32 years, occupation. Advocate, H.No .4 -20 Udandapur village, Itikyala Mandal, Jogulamba Gadwal District, pin code -509128 Mobile.- 6303775959, Email id. sureshbabuperapogu@gmail.com Aadhar no.. 849464283690, Pan card no. MIPPS6910N

**...PETITIONER**

**AND**

1. The State of Telangana, Represented by its the Principal Secretary, Environment, Forests, Science and Technology Department Telangana Secretariat,Hyderabad - 500022.

2. The Telangana State Pollution Control Board (TSPCB), Represented by its Chairman, Paryavaran Bhavan,A-3, Industrial Estate,Sanathnagar, Hyderabad - 500018.

3. The District Collector, Jogulamba Gadwal District, Collectorate Complex, Gadwal - 509125,Telangana.

4. The Telangana State Industrial Infrastructure Corporation (TSIIC) Ltd., Represented by its Chairman and Managing Director, 6th Floor, Parisrama Bhavan, Basheerbagh, Hyderabad - 500004.

5. The Ministry of Environment, Forest and Climate Change (MoEFandCC), Government of India,Indira Paryavaran Bhawan, Jor Bagh Road,NewDelhi-110003.

6. The Managing Director, Gayathri Renewable fuels and Allied Pvt.Ltd The Ethanol Factory Project Site at Pedda Dhanwada Village, Rajoli Mandal, Jogulamba Gadwal District,Telangana 509128.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Direction or an Order more particularly one in the nature of Writ of Mandamus to issue an appropriate Writ, Order or Direction, more particularly in the nature of a Writ of Mandamus and Declaration, declaring the action of the Respondent Nos. 1 to 6 in permitting the establishment and ongoing construction of an ethanol manufacturing factory by Gayathri Renewable Fuels and Allied Pvt. Ltd. at site Survey Numbers 174/1, 174/Al, 174/A/1, 174/A2, and 174/B, of Pedda Dhanwada village, in close proximity to several residential villages including Pedda Dhanwada, Chinna Dhanwada, Pedda Thandrapadu, Chinna Thandrapadu, Vemsompuram, Mandoddi, Nasanoor, Pacharla, and others in Jogulamba Gadwal District, without conducting a mandatory Environmental Impact Assessment (EIA), without holding public consultations as required under environmental laws, and without securing statutory environmental and public health safeguards. as arbitrary, illegal, malafide, and violative of the Right to Life under Article 21 of the Constitution of India and consequently direct the Respondent Authorities no 1 to 6 permanently halt the ongoing construction and prevent any future operation of the said ethanol factory at the proposed site, and to ensure that no industrial project of such nature shall be undertaken in close proximity to residential and ecologically sensitive areas without strict compliance of environmental laws, public participation and impact assessments.

**IA NO: 1 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant an interim stay of all construction, establishment, or operational activities pertaining to the proposed ethanol factory at Pedda Dhanwada Village, Rajoli Mandal, Jogulamba Gadwal District, Telangana, undertaken by the Respondent Nos. 1 to 6 pending disposal of the present Writ Petition.

**Counsel for the Petitioner : SRI P.SURESH BABU, (PARTY IN PERSON)**

Counsel for the Respondents No.1 : GP FOR FORESTS

Counsel for the Respondent No.2 : SRI ZEESHAN ADNAN MAHMOOD,
(SC for TS POLLUTION CONTROL BOARD)

Counsel for the Respondent No.3 : Ms.T.SWETCHA, AGP FOR REVENUE

Counsel for the Respondent No.4: SRI M.SRIKANTH REDDY, SC FOR TGIIC

Counsel for the Respondent No.5 : SRI MUKHERJEE, rep.,
SRI GADI PRAVEEN KUMAR, DY.SO.GEN

Counsel for the Respondent No.6 : --

The Court made the following: ORDER.

**THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL**
**AND**
**THE HON'BLE SMT. JUSTICE RENUKA YARA**

**WRIT PETITION (PIL) No.55 of 2025**

**ORDER** *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri P. Suresh Babu, party-in-person/petitioner; Sri Zeeshan Adnan Mahmood, learedn Standing Counsel for Telangana State Pollution Control Board, for respondent No.2;Ms. T. Swetcha, learned Assistant Government Pleader for Revenue, for respondent No.3 and Sri M. Srikanth Reddy, learned Standing Counsel for Telangana Industrial Infrastructure Corporation, for respondent No.4 and Sri B. Mukherjee, learned counsel representing Sri Gadi Praveen Kumar, learned Deputy Solicitor General of India, for respondent No.5.

2. Party-in-person, after arguing for some time, seeks to withdraw the present Public Interest Litigation (PIL) with liberty to obtain necessary documents under the Right to Information Act, 2005 in relation to conduct of Environmental Impact Assessment and mandatory public consultation etc. After getting this information, it is prayed that liberty may be granted to file a fresh PIL.

3. The other side has no objection.

4. Accordingly, this W.P.(PIL) is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

**SD/- P.PADMANABHA REDDY**
**DEPUTY REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

**To,**

1. The Principal Secretary, Environment, Forests, Science and Technology Department Telangana Secretariat, State of Telangana, Hyderabad - 500022.
2. The Chairman, Telangana State Pollution Control Board (TSPCB), Paryavaran Bhavan,A-3, Industrial Estate,Sanathnagar, Hyderabad - 500018.
3. The District Collector, Jogulamba Gadwal District, Collectorate Complex, Gadwal - 509125,Telangana.
4. The Chairman and Managing Director, Telangana State Industrial Infrastructure Corporation (TSIIC) Ltd., 6th Floor, Parisrama Bhavan, Basheerbagh, Hyderabad - 500004.
5. The Ministry of Environment, Forest and Climate Change (MoEFandCC), Government of India,Indira Paryavaran Bhawan, Jor Bagh Road,NewDelhi-110003.
6. The Managing Director, Gayathri Renewable fuels and Allied Pvt.Ltd The Ethanol Factory Project Site at Pedda Dhanwada Village, Rajoli Mandal, Jogulamba Gadwal District,Telangana 509128.
7. One CC to SRI P.SURESH BABU, Advocate. [OPUC]
8. Two CCs to GP FOR FORESTS, High Court for the State of Telangana. [OUT]
9. One CC to SRI ZEESHAN ADNAN MAHMOOD, (SC for TS Pollution Control Board). [OPUC]
10. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad. [OUT]
11. One CC to SRI M.SRIKANTH REDDY, SC FOR TSIIC. [OPUC]
12. One CC to SRI GADI PRAVEEN KUMAR, (Deputy Solicitor General of India), High Court for the State of Telangana at Hyderabad. [OPUC]
13. Two CD Copies.

BSK

TKS

HIGH COURT

DATED:09/07/2025




ORDER

WP(PIL).No.55 of 2025

DISMISSING THE WRIT PETITION (PIL)
AS WITHDRAWN
WITHOUT COSTS

04/9/25